

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "I-1" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.5908/DEL/2018  
Assessment Year: 2012-2013

Kobelco Cranes India Pvt. Ltd., (Merged with Kobelco Construction Equipment India Pvt. Ltd.) 3 <sup>rd</sup> Floor, Mother House Plot No.22, Gulmohar Enclave Community Centre, New Delhi.	vs.	Commissioner of Income-Tax, Circle-14(2), New Delhi.
TAN/PAN: AAECK0664R (Appellant)		(Respondent)

Appellant by:	Ms. Neha Tiwar, AR		
Respondent by:	Shri Surender Pal, CIT-D.R.		
Date of hearing:	08	03	2021
Date of pronouncement:	08	03	2021

**ORDER**

**PER AMIT SHUKLA, JM**

The aforesaid appeal has been filed by the assessee against the impugned order dated 29.06.2018, passed by Ld. Commissioner of Income Tax (Appeals)-XLIV, New Delhi for the Assessment Year 2012-13.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas

Scheme, 2020 and Form No.3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the Open Court on 8<sup>th</sup> March, 2021**

Sd/-

**[PRASHANT MAHARISHI]  
[ACCOUNTANT MEMBER]**

DATED: 8/03/2021

PKK:

Sd/-

**[AMIT SHUKLA]  
JUDICIAL MEMBER**